

CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

DATED FRIDAY, THE TWENTY EIGHTH DAY OF APRIL  
ONE THOUSAND NINE HUNDRED AND EIGHTY NINE

PRESENT

HON'BLE SHRI G.SREEDHARAN NAIR, JUDICIAL MEMBER

&

HON'BLE SHRI N.V.KRISHNAN, ADMINISTRATIVE MEMBER

ORIGINAL APPLICATION NO.241/89

S. Vijaya

- Applicant

Vs

1. The sub Divisional Inspector of Post Offices, Mannarghat Postal Sub Division, Mannarghat-678582.
2. The Superintendent of Post Offices, Ottappalam Division, Ottappalam.
3. The Post Master General of Kerala, Post Master General's Office Trivandrum.
4. The District Employment Officer, District Employment Office, Palghat.

- Respondents

Mr Johnson Manayani

- Counsel for the applicant

Mr.P.V.Madhavan Nambiar, SCGSC

- Counsel for the respondents

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( SHRI G.SREEDHARAN NAIR, JUDICIAL MEMBER )

This application is by the Extra Departmental Branch Post Master, Kavundikal Post Office, who at present provisionally holds the post for a direction

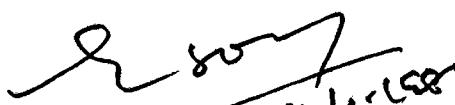
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to the respondents not to terminate her appointment and for regularisation of her service.

2. The Senior Central Government Standing Counsel <sup>has</sup> who ~~is~~ entered appearance on behalf of the respondents pursuant to the notice issued submits that when regular selection will be conducted for appointment to the post, the applicant shall also be considered and till then her service will not be terminated. We record the submission. In view of the above it was agreed by counsel on either side that the application may straight-away be disposed of.

3. In the circumstances we close the application.

  
( N.V.KRISHNAN )  
ADMVE. MEMBER

  
( G.SREEDHARAN NAIR )  
JUDICIAL MEMBER

28.4.1989

trs